

**IN THE HIGH COURT OF JHARKHAND AT RANCHI
Cr.M.P. No.117 of 2021**

M/s Tirupati Balaji Enterprises Petitioner

--Versus--

The Union of India, through C.B.I. Opposite Party

CORAM : HON'BLE MR. JUSTICE SANJAY KUMAR DWIVEDI

For the Petitioner : Mr. R.S. Mazumdar, Sr. Advocate

For the UOI(CBI) : Mrs. Nitu Sinha, Advocate

4/12.04.2021 Heard Mr. R.S.Mazumdar, the learned Senior counsel for
the petitioner and Mrs. Nitu Sinha, learned counsel for the CBI.

This petition has been heard through Video Conferencing
in view of the guidelines of the High Court taking into account the
situation arising due to COVID-19 pandemic.

The Opposite Party -CBI is directed to file counter
affidavit within four weeks.

Post after four weeks.

(Sanjay Kumar Dwivedi, J.)

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